

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **09.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. JYOTI KUMAR TRIPATHI, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/269(CHE)2022
NAME OF THE PETITIONER(S) : Sunwin Papers
NAME OF THE RESPONDENTS : Sivadarshini Papers Pvt Ltd
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Present: Shri. P Raja Sekaran, present in person.

Ld. Counsel Shri. K. Mohit Kumar for the Respondent.

It is stated that the Respondent has filed an appeal under Section 37 of the Arbitration and Conciliation Act, 2015 before the Hon'ble High Court Madras where a Status quo order has been passed. The matter was last listed on 14.12.2023.

The Applicant states that the matter before the Hon'ble High Court Madras is about the MSME registration and not about the amount due from the Corporate Debtor which has been admitted as per their ledger submitted.

A Memo has been filed by the Petitioner vide SR. No. 1734 dated 08.04.2024 giving the details of the proceedings before the Hon'ble High Court of Madras.

List the petition for hearing on **06.06.2024. (physical hearing)**

Sd/-

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

(JYOTI KUMAR TRIPATHI)
MEMBER (JUDICIAL)